

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Eleventh REPORTS
(ENGLISH VERSION)**



Eleventh Lok Sabha

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eleventh Lok Sabha)

Fourth Report

(Presented on 18-12-1996)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fourth Report.

2. The Committee met on 17 December, 1996 for classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time to thirty-eight Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

1. The Spices and Cash Crops Prices Commission Bill, 1996 by Shri Ramesh Chennithala.
2. The Representation of the People (Amendment) Bill, 1996 (*Insertion of new section 29B, etc.*) by Shri Atal Bihari Vajpayee.
3. The Prevention of Insults to National Honour (Amendment) Bill, 1996 (*Amendment of section 3*) by Shri Krishan Lal Sharma.
4. The Constitution (Amendment) Bill, 1996 (*Amendment of article 51A*) by Shri Krishan Lal Sharma.
5. The Constitution (Amendment) Bill, 1996 (*Amendment of Preamble, etc.*) by Shri Ram Naik.
6. The Constitution (Amendment) Bill, 1996 (*Omission of article 44, etc.*) by Shri Bhagwan Shankar Rawat.
7. The Ban on Cow Slaughter Bill, 1996 by Shri Kashiram Rana.
8. The Government of Union Territory of Andaman and Nicobar Islands Bill, 1996 by Shri Basudeb Acharya.
9. The Land Acquisition (Amendment) Bill, 1996 (*Amendment of sections 11 and 23*) by Shri Kashiram Rana.
10. The Child Labour (Prohibition and Welfare) Bill, 1996 by Shri Ramashray Prasad Singh.

The Committee further recommend that the remaining twenty-eight Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

5. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
17 December, 1996

26 Agrahayana, 1918 (Saka)

SURAJ BHAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category re- com- mended	Time re- com- mended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 58 of 1996 <i>(Amendment of Tenth Schedule)</i> by Shri Ramesh Chennithala.		B	2 hours
2.	The Constitution (Amendment) Bill, 56 of 1996 <i>(Amendment of article 19)</i> by Shri Ramesh Chennithala.		B	2 hours
3.	The Protection of the Human Rights 85 of 1996 (Amendment) Bill, 1996 <i>(Amendment of section 2, etc.)</i> by Shri Ramesh Chennithala.		B	2 hours
4.	The Spices and Cash Crops Prices Com- 82 of 1996 mission Bill, 1996 by Shri Ramesh Chennithala.		A	2 hours
5.	The Representation of the People 76 of 1996 (Amendment) Bill, 1996 <i>(Insertion of new section 29B, etc.)</i> by Shri Atal Bihari Vajpayee.		A	2 hours
6.	The Prevention of Influx of Foreign 89 of 1996 Nationals in the Country Bill, 1996 by Shri Krishan Lal Sharma.		B	2 hours
7.	The Prevention of Insults to National 84 of 1996 Honour (Amendment) Bill, 1996 <i>(Amendment of section 3)</i> by Shri Krishan Lal Sharma.		A	2 hours
8.	The Constitution (Amendment) Bill, 63 of 1996 <i>(Amendment of article 51A)</i> by Shri Krishan Lal Sharma.		A	2 hours
9.	The Constitution (Amendment) Bill, 66 of 1996 <i>(Insertion of New article 371HA)</i> by Shri Ganga Charan Rajput.		B	2 hours
10.	The Constitution (Scheduled Castes) 79 of 1996 Orders (Amendment) Bill, 1996 by Prof. P.J. Kurien.		B	2 hours
11.	The Sanskrit Language (Compulsory 87 of 1996 Teaching in Schools) Bill, 1996 by Prof. P.J. Kurien.		B	2 hours
12.	The Indian Citizens Abroad (Voting 88 of 1996 Right at Elections) Bill, 1996 by Prof. P.J. Kurien.		B	2 hours
13.	The Unorganised Labour Welfare Bill, 68 of 1996 1996 by Shri Dwarka Nath Das.		B	2 hours

1	2	3	4	5
14.	The Ex-Tea Garden Labour Welfare Bill, 1996 by Shri Dwarka Nath Das.	B	2 hours	
15.	The Constitution (Amendment) Bill, 51 of 1996 1996 (<i>Amendment of Preamble, etc.</i>) by Shri Ram Naik.	A	2 hours	
16.	The Old Age Pension and Rehabilitation Bill, 1996 by Shri Ram Naik.	B	2 hours	
17.	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1996 (<i>Amendment of section 2</i>) by Shri Ram Naik.	B	2 hours	
18.	The Constitution (Amendment) Bill, 71 of 1996 1996 (<i>Insertion of new article 16A, etc.</i>) by Shri G.M. Banatwalla.	B	2 hours	
19.	The Eradication of Unemployment Bill, 73 of 1996 1996 by Shri G.M. Banatwalla.	B	2 hours	
20.	The Constitution (Amendment) Bill, 61 of 1996 1996 (<i>Amendment of article 19</i>) by Shri G.M. Banatwalla.	B	2 hours	
21.	The Declaration of Assets by Ministers, Members of Parliament and Civil Servants Bill, 1996 by Shri Bachi Singh Rawat.	B	2 hours	
22.	The Destitute Women Welfare Bill, 74 of 1996 1996 by Shri Bhagwan Shankar Rawat.	B	2 hours	
23.	The High Court at Allahabad (Establishment of a Permanent Bench at Agra) Bill, 1996 by Shri Bhagwan Shankar Rawat.	B	2 hours	
24.	The Constitution (Amendment) Bill, 69 of 1996 1996 (<i>Omission of article 44, etc.</i>) by Shri Bhagwan Shankar Rawat.	A	2 hours	
25.	The Constitution (Amendment) Bill, 70 of 1996 1996 (<i>Insertion of new article 18A</i>) by Shri Bhagwan Shankar Rawat.	B	2 hours	
26.	The Lotteries (Prohibition) Bill, 1996 by Shri Vijay Goel.	B	2 hours	
27.	The Constitution (Amendment) Bill, 97 of 1996 1996 (<i>Insertion of new article 371HA</i>) by Shri Bachi Singh Rawat.	B	2 hours	
28.	The High Court of Gujarat (Establishment of Permanent Benches at Surat and Rajkot) Bill, 1996 by Shri Kashiram Rana.	B	2 hours	
29.	The Ban on Cow Slaughter Bill, 1996 86 of 1996 by Shri Kashiram Rana.	A	2 hours	

1	2	3	4	5
38.	The Constitution (Scheduled Tribes) 90 of 1996 Order (Amendment) Bill, 1996 <i>(Amendment of the Schedule)</i> by Shri Basudeb Acharia.		B	2 hours
31.	The Government of Union Territory of 83 of 1996 Andaman and Nicobar Islands Bill, 1996 by Shri Basudeb Acharia.		A	2 hours
32.	The Acquired Immuno Deficiency Syndrome (Preventive Measures) Bill, 1996 by Shri Basudeb Acharia.		B	2 hours
33.	The Land Acquisition (Amendment) 93 of 1996 Bill, 1996 <i>(Amendment of sections 11 and 23)</i> by Shri Kashiram Rana.		A	2 hours
34.	The Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1996 <i>(Amendment of section 2, etc.)</i> by Dr. Laxminarayan Pandey.		B	2 hours
35.	The High Court of Madhya Pradesh 77 of 1996 <i>(Establishment of a Permanent Bench at Bhopal)</i> Bill, 1996 by Dr. Laxminarayan Pandey.		B	2 hours
36.	The Child Labour (Prohibition and Welfare) Bill, 1996 by Shri Ramashray Prasad Singh.		A	2 hours
37.	The High Court of Madhya Pradesh 103 of 1996 <i>(Establishment of a Permanent Bench at Raipur)</i> Bill, 1996 by Dr. Laxminarayan Pandey.		B	2 hours
38.	The High Court at Allahabad (Establishment of a Permanent Bench at Bareilly) Bill, 1996 by Shri Santosh Kumar Gangwar.		B	2 hours